

HIGH COURT OF TRIPURA
AGARTALA

O R D E R

Dated, Agartala, the 1st June, 2019

Case Information System (CIS) 3.1 NC version has been released by the eCommittee of the Hon'ble Supreme Court of India for the District & Subordinate Judiciary across the country, where a new module has been introduced in the name of '**FIR DETAILS**'. Report of the entries made in the FIR module can be generated as and when required.

His Lordship Hon'ble the Chief Justice has been pleased to order that henceforth, necessary detailed entries shall invariably be given in the newly introduced FIR Module in the CIS 3.1 NC version. Such entry in the FIR module has to be done centrally by the concerned staff members. Detailed entries in the FIR module such as, the name of accused persons with other particulars, name of the Investigating Officer, the relevant Sections with Act, name of the Police Station, FIR number with year & date etc. must be given.

Hon'ble the Chief Justice has also been pleased to order that henceforth, data entry in respect of all the petty cases including Traffic Challan Cases pending in the District Judiciary of Tripura has to be fed in the CIS.

Any deviation from this order will be viewed seriously.

By order,



(D. Debbarma)
Deputy Registrar (Judicial)

Memo No.F.40(22)-HCT/BENCH/SUB.JUD/2019/9512-38 June 1, 2019

Copy to:

01. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to the Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to the Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
04. The District & Sessions Judge, South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/ Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Dhalai Judicial District, Ambassa/Sepahijala Judicial District, Sonamura for information and

compliance. They are requested to circulate the same amongst all the Courts under their respective judgeships for necessary information and compliance;

05. The Judge, Family Court, Kailashahar, Unakoti Judicial District/Agartala, West Tripura Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District;
06. The Addl. Judge, Family Court, Agartala, West Tripura Judicial District;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The Registrar (Judicial), High Court of Tripura, Agartala;
09. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
10. The Joint Registrar, High Court of Tripura, Agartala;
11. The Deputy Registrar(s), High Court of Tripura, Agartala;
12. The Chief Librarian, High Court of Tripura, Agartala;
13. The Personal Assistant to the Registrar General, High Court of Tripura, Agartala;
14. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;**
15. Order File vide No.F.4(37)-HC/2019.


Deputy Registrar (Judicial)